

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2348/2001

New Delhi this the 6th day of September, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Shri Babu Rajan K.P.
S/o late Shri Chandu Kutty Paniker
SI (R.T.) No. 3354/D (PIS No. 2882 4667)
Communication Unit
R.W.S. Main Security line
Vinay Marg, New Delhi. Applicant

(By Sh. A.M. Pattiyan, Advocate)

-versus-

1. Union of India through
its Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. The Commissioner of New Delhi
Police Head Quarters
IP Estate
New Delhi-110 002.
3. Dy Commissioner of Police
Police Headquarters
IP Estate
New Delhi-110 002.
4. Allotment Officer
Police Headquarters
IP Estate
New Delhi-110 002.
5. Mr. Krishan Kumar
Sub Inspector, No. D-3795
P.S. Chanakya Pury
New Delhi District. Respondents

O R D E R (ORAL)

Justice Ashok Agarwal:-

Applicant by the present OA seeks directions to the respondents for allotment of better Government quarters, namely Type II quarters. Reliance is placed on an order of 21.8.2001 at Annexure I whereby certain quarters have been allotted to different police



(2)

officials. As far as the said order is concerned, one Type II quarters being quarter No.B-112, Kidwai Nagar has been allotted to one SI Krishan Kumar (respondent No.5 herein) on compassionate grounds on vacation. As far as other quarters mentioned in the aforesaid order are concerned, they are Type I quarters to which the applicant is not entitled. As far as aforesaid Type II quarters are concerned, the same as the order provides has been allotted on compassionate grounds on the same being vacated. As per the rules for allotment of residential accommodation, allotment on compassionate grounds can be made in the name of sons/daughters etc. of police officers/men in legal occupation of Police Pool accommodation in case of death or retirement of the various Police Officers. Aforesaid allotment made on compassionate grounds after giving preference cannot, in our view, be assailed in the present O.A.

2. As far as earlier allotment orders which have been issued are concerned, the same have not been annexed to the O.A. It is, therefore, not possible for us to determine whether they were justified or otherwise. No case is, therefore, made out for issuing a direction in the present O.A. The same is dismissed in limine.

3. At this stage, a prayer is made to withdraw the O.A. The same is accordingly granted. Present



(3)

O. A. is dismissed as withdrawn.

V. K. Majotra

(V. K. Majotra)
Member (A)

/sns/

Ashok Agarwal

(Ashok Agarwal)
Chairman